

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 89033 of 2014

(Arising out of Order-in-Appeal No. AV(105-106) 77, 78/2014 dated 09.06.2014 passed by the Commissioner of Central Excise & Customs (Appeals), Aurangabad.)

M/s. J. Square Steels Pvt. Ltd.

.....Appellant

**Gut No. 850, 24 Km Stone,
Paithan Road, Bidkin,
Dist.- Aurangabad**

VERSUS

**Commissioner of Central Excise &
Service Tax, Aurangabad**

.....Respondent

**Town Centre N-5, CIDCO,
Aurangabad – 431 003**

AND

Excise Appeal No. 89034 of 2014

(Arising out of Order-in-Appeal No. AV(105-106) 77, 78/2014 dated 09.06.2014 passed by the Commissioner of Central Excise & Customs (Appeals), Aurangabad.)

Mr. Rajendra N. Ekambe

.....Appellant

**Director of M/s. J. Square Steels Pvt. Ltd.
Gut No. 850, 24 Km Stone,
Paithan Road, Bidkin,
Dist.- Aurangabad**

VERSUS

**Commissioner of Central Excise &
Service Tax, Aurangabad**

.....Respondent

**Town Centre N-5, CIDCO,
Aurangabad – 431 003**

APPERANCE:

None for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85782-85783/2024

Date of Hearing: 08.08.2024

Date of Decision: 08.08.2024

PER: BENCH

None for the Appellant as has been the case on last three occasions.

2. Learned Authorised Representative is present.

3. It seems that Appellants are no more interested to pursue their appeals further. Consequently we dismiss both the appeals for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad